

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 404/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period for seven assets under “Augmentation of Transformers in Northern Region-Part B” in Northern Region.

Date of Hearing : 26.10.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others

Parties present : Ms. Nikita Choukse, Advocate, HPPTCL
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets under “Augmentation of Transformers in Northern Region-Part B” in Northern Region:

Asset-I: 1 X 500 MVA, 400/220 kV Transformer at Panchkula Sub-station;

Asset-II: 1 X 500 MVA , 400/220 kV Transformer at Jalandhar Sub-station;

Asset-III: 1 X 315 MVA, 400/220 kV Transformer at Samba Sub-station;



Asset-IV: 400/220 kV, 3 x 105 MVA ICT along with associated bays at Hamirpur Sub-station;

Asset-V: 220 kV, 2 nos. Line bays at Hamirpur Sub-station;

Asset-VI: 220 kV, 2 nos. Line bays at Jalandhar Sub-station; and

Asset-VII: 1 x 500 MVA, 400/220 kV ICT-IV at GIS Gurgaon Sub-station

- b. The subject assets were put under commercial operation in 2014-19 period.
- c. Transmission tariff for 2014-19 tariff period for Assets-I, II and III was determined vide order dated 6.10.2017 in Petition No. 236/TT/2016 and for Assets-IV, V, VI and VII, it was determined vide order dated 21.11.2019 in Petition No. 158/TT/2018.
- d. There is difference between the admitted and claimed cost and the same is on account of re-calculation of Initial Spares on overall project basis.
- e. COD of Assets-V and VI was approved by the Commission under proviso (ii) to Regulation 4(3) of the 2014 Tariff Regulations as the downstream systems under the scope of HPPTCL and PSTCL were not ready. It was observed that transmission charges in case of Asset-V and VI would be borne by HPPTCL and PSTCL from COD of the assets to COD of respective downstream systems. Status of the downstream system has been submitted through Technical Validation dated 2.12.2020. The downstream network has still not been put into commercial operation.
- f. In compliance of the Commission's direction vide RoP dated 6.4.2021, the Petitioner has impleaded HPPTCL and PSTCL as Respondents and also filed revised "Memo of Parties".
- g. Rejoinders to the reply of HPPTCL and BRPL have been filed vide affidavits dated 27.8.2021 and 21.7.2021 respectively.
- h. HPPTCL in its reply has submitted that it was not required to construct certain bays in question, whereas during the 25th NRPC meeting, HPPTCL agreed that it was responsible for these bays along with ICT at Hamirpur.
3. Learned counsel appearing for HPPTCL submitted that the reply filed by HPPTCL vide affidavit dated 7.8.2021 may be considered while considering the claims of the Petitioner.
4. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

